

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
7	10.4.97	<p>None appears for the petitioner. The matter was fixed for to-day, for the learned Counsel for the petitioner to indicate, whether the Order of the Tribunal has been complied with, as asserted by the learned Addl. Standing Counsel Shri. Akhaya Mishra. Adjourned to 21.4.97 for learned Counsel for the petitioner to obtain instruction.</p> <p style="text-align: right;"><i>S. J. M.</i> Vice-Chairman</p>	<p>MA. 63/97 for time to implement the order of 18.11.96 <u>Sh. J. M.</u> 27/3 Bench Order of 31.3.92 may be seen. Adj. to 10.4.97 AQ/ 9/4/97 Bench.</p>
8.	21.4.97.	<p>In this case, learned Addl. Standing Counsel Sri Akhaya Kumar Mishra had filed M.A.No.63/97 for granting time to implement the order passed by this Tribunal. When this has come up for consideration, it has been submitted that the order has in the meantime been implemented and time has been taken by the learned lawyer for the petitioner on the last date for getting instructions as to whether the order has been implemented and the petition has become infructuous. Learned lawyer for the petitioner is absent today. As a last chance, time is allowed till 6.5.97 to obtain instructions on the submission made by the learned Addl. Standing Counsel that the order has been implemented. Learned Addl. Standing Counsel shall also file a Memo. to this effect in the meantime.</p> <p style="text-align: right;"><i>S. J. M.</i> Vice-Chairman</p>	<p>Order &amp; memo for instructions in MA 63/97. Adj to 21.4.97 <u>S. J. M.</u> 17.4.97 Bench</p>